BEFORE THE NATIONAL GREEN TRIBUNAL

CENTRAL ZONE BENCH AT BHOPAL

O.A. No. 38/2025 (CZ)

IN MATTER OF:

VISHNU KUMAR VAISHNAV .....APPLICANT

VERSUS

CHIEF SEC. GOVT OF RAJASTHAN & ORS. .....RESPONDENTS

INDEX TO DOCUMENTS

S.NO	DESCRIPTION OF DOCUMENTS	ANNEX.	Pg. No
1.	ATR on Behalf of Respondent No 2/District Collector Bhilwara		2 - 6
2.	Affidavit		7
3.	Copy of the report dated 21.02.2026	R/1	8 - 10
4.	Proof of Service		11

PLACE: JABALPUR
DATE: 24.02.2026

RESPONDENT NO. 2 & 4
THROUGH

SHOEB HASAN KHAN
STANDING COUNSEL FOR STATE OF RAJASTHAN

Ph. No.: (+91)-8989499211
Email: standingcounsel.rajasthan.ngt.bpl@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

CENTRAL ZONE BENCH AT BHOPAL

O.A. No. 38/2025 (CZ)

IN MATTER OF:

VISHNU KUMAR VAISHNAV ……...…APPLICANT

VERSUS

CHIEF SEC. GOVT OF RAJASTHAN & ORS. ……...RESPONDENTS

ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO.2/DISTRICT COLLECTOR BHILWARA, RAJASTHAN & RESPONDENT NO.4/SDO, KOTRI IN COMPLIANCE WITH THE DIRECTIONS ISSUED BY THIS HON'BLE TRIBUNAL VIDE ORDER DATED 02.02.2026

The Respondent most respectfully submits here -

1. That the present compliance report is being filed in pursuance of the Hon'ble Tribunal's order dated 02.02.2026 (and in continuation of earlier directions dated 26.11.2025) passed in the captioned Original Application, whereby the Respondents were directed to take expeditious steps for removal of encroachments from the government/pasture/water body lands in question in villages Kotdi and Dhaylo Ka Kheda (Patwar Halqa Mali Kheda), Tehsil Kotdi, District Bhilwara, Rajasthan, and to file a report regarding the action taken.

2. That in compliance with the Hon'ble Tribunal's directions, the following actions have been taken, as detailed in the report of the Sub-Divisional Officer, Kotdi, vide letter No. NGT/2026/ dated 21.02.2026 (forwarded in

continuation of earlier communications) Copy of the letter dated 21.02.2026 is annexed here as **Annexure R/1**

The following actions has been taken -

a. Pursuant to the order dated 26.11.2025 of the Hon'ble Tribunal, the concerned Patwaris (Patwar Halqa Kotdi and Mali Kheda) submittedencroachment reports (P-14) identifying 13 encroachments in Patwar Halqa Kotdi and 14 in Patwar Halqa Mali Kheda.

b. Proceedings under Section 91 of the Rajasthan Land Revenue Act, 1956, were initiated before the Court of Tehsildar, Kotdi, and cases bearing Nos. 05/2025 to 31/2025 were registered against the identified trespassers/encroachers. Notices under the said provision were issued on 03.12.2025.

c. In respect of cases in Arazi Nos. 1595 (Mali Kheda), 2049 and 2050 (Kotdi), final orders were passed, and physical removal of encroachments was carried out on 27.01.2026 and 28.01.2026 in the presence of police force, by a Revenue Team constituted under the leadership of Naib Tehsildar, Kotdi, assisted by Bhulekh Inspector, Kotdi, and concerned Patwaris of Halqas Kotdi, Mali Kheda, Mansha, Paroli, Rased, Nandaray. The removal was effected using available machinery (JCB).

The details of encroachments removed are as under:

S. No	**Name of Village**	**Patwari Halqa**	**Case No.**	**Name of Encroacher**	**Khasra No.**
1	Kotri	Kotri	23/2025	Salim s/o Kalu Khan	2049
2	Kotri	Kotri	24/2025	Sarfaraz s/o Kalu	2049

				Khan etc.	
3	Kotri	Kotri	25/2025	Salim s/o Kalu Khan	2049
4	Kotri	Kotri	26/2025	Dinesh s/o Jagdish Sharma	2049
5	Kotri	Kotri	27/2025	Dinesh, Bhavar, Rajendra s/o Jagdish Sharma	2049
6	Kotri	Kotri	28/2025	Manish s/o Manohar Sharma	2049
7	Kotri	Kotri	29/2025	Hansraj s/o Sheshraj Bidawat	2049
8	Kotri	Kotri	30/2025	Sanjay s/o Bajrang	2049
9	Kotri	Kotri	31/2025	Dharmchand s/o Dalpat Dangi	2049
10	Dhayalo ka Kheda	Malikheda	05/2025	Asharam s/o Prabhu	1595
11	Dhayalo ka Kheda	Malikheda	06/2025	Babu s/o Prabhu Lal	1595
12	Dhayalo ka Kheda	Malikheda	09/2025	Atmaram s/o Gopal	1595
13	Dhayalo ka Kheda	Malikheda	10/2025	Gopal s/o Balu	1595

14	Dhayalo ka Kheda	Malikheda	16/2025	Sen Samaj Satrawas	1595
15	Dhayalo ka Kheda	Malikheda	17/2025	Jain Samaj	1595
16	Dhayalo ka Kheda	Malikheda	18/2025	Laxman Das Chela Shriram Das	1595

3. That all actions have been taken in accordance with law, ensuring due process, including opportunity of hearing where applicable, and in compliance with principles of natural justice.The lands so cleared shall be protected from further encroachments, and periodic inspections shall be conducted.

4. That the detailed Reply has been filed by Respondent no. 2 & 4 dated 31.01.2026 in this Hon'ble Tribunal, all the reports are annexed in it.

5. That an Affidavit in support of the Reply is filled herewith.

PRAYER

In light of the above facts and submissions, it is humbly prayed that this Hon'ble Tribunal may kindly take this reply on record and pass any orders or directions deemed appropriate in the interest of justice.

PLACE: JABALPUR

DATE: 24.02.2026

RESPONDENT NO. 2 & 4

THROUGH

SHOEB HASAN KHAN

STANDING COUNSEL FOR STATE OF RAJASTHAN

Ph. No.: (+91)-8989499211

Email: standingcounsel.rajasthan.ngt.bpl@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

CENTRAL ZONE BHOPAL (M.P.)

O.A. No. 38 /2025

APPLICANT : VISHNU KUMAR VAISHNAV

VERSUS

RESPONDENTS : STATE OF RAJASTHAN & ORS.

AFFIDAVIT

I Medha Anand S/o Shri Rajeev anand, Age 32 Years, O/C- Sub Divisional Office and Magistrate Kotri (IAS), R/o- (SDM Kotri) Tehsil Kotri, District Bhilwara (Rajasthan), do hereby make oath and state as under:-

1. That, I am the Officer in Charge (OIC) in the above captioned matter for the District Collector Bhilwara Through Sub Divisional Magistrate, Kotri as deponent is the Respondent No. 2 & 4 in the instant Original Application and hence competent to swear this affidavit on oath.

Identified By.....

2. That I am well acquainted with the facts of the case and the pleadings in the Report are true and correct to my own knowledge and are based on information believed by me to be true. The pleadings have been explained to me by my counsel and aforesaid information is based on records explained to me.

3. That the documents annexed with the Report are the true copies of original & believed to be true.

DEPONENT

VERIFICATION

I Medha Anand the above named deponent, do hereby verify that the contents of paras 1 to 3 of above affidavit are true to my personal knowledge.

Verified by me on 24 day of Feb 2026.

DEPONENT

SIGNATURE/THUMB ATTESTED

DINESH JAIN
NOTARY PUBLIC BHILWARA (Raj.)

ANNEXURE R/1

राजस्थान सरकार

कार्यालय उपखण्ड अधिकारी कोटडी जिला भीलवाडा

क्रमांक/एनजीटी/2026/ दिनांक 21.02.2026

प्रेषित्ति,

श्रीमान् जिला कलक्टर महोदय
भीलवाडा

विषयः— मा. राष्ट्रीय हरित अधिकरण, भोपाल के प्रकरण संख्या 38/2025 उनवान विष्णु कुमार वैष्णव बनाम राजस्थान राज्य एवं अन्य के संबंध में।

प्रसंगः—श्रीमान जिला कलक्टर महोदय भीलवाड़ा के पत्रांक/न्याय /एनजीटी/ प्र0स0/ 38/2025/22378 दिनांक 11.02.2026 एवं तहसीलदार कोटड़ी के पत्रांक एनजीटी/2026/289—90 दिनांक 20.02.2026 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र में निवेदन है कि माननीय राष्ट्रीय हरित अधिकरण, भोपाल के प्रकरण संख्या 38/2025 अनवान विष्णु कुमार वैष्णव बनाम राजस्थान राज्य एवं अन्य संबंध में माननीय राष्ट्रीय हरित अधिकरण, भोपाल के आदेश दिनांक 02.02.2026 को पारित आदेश की पालना किये जाने हेतु तहसीलदार कोटड़ी को लिखा गया जिसकी पालना में तहसीलदार कोटड़ी द्वारा प्रासंगिक पत्र से रिपोर्ट प्रस्तुत की गई जिसके अनुसार रिपोर्ट निमनानुसार सादर प्रेषित है ।

1. तहसीलदार कोटड़ी द्वारा रिपोर्ट प्रस्तुत की गई कि उक्त विषयक प्रकरण में माननीय राष्ट्रीय हरित अधिकरण, भोपाल के आदेश दिनांक 26.11.2025 की पालना में पटवारी हल्का कोटडी ने 13 व पटवारी हल्का मालीखेडा ने 14 व्यक्तियो के विरूद्ध अतिक्रमण की रिपोर्ट (पी—14) प्रस्तुत की गई है। जिसके क्रम में अतिक्रमियो को न्यायालय तहसीलदार कोटड़ी द्वारा राजस्थान भू राजस्व अधिनियम 1956 की धारा—91 के तहत प्रकरण संख्या 05/2025 से लगायत 31/2025 दर्ज किया जाकर दिनांक 03.12.2025 को नोटिस जारी किये है।

2. विषयक प्रकरण में राजस्थान भू—राजस्व अधिनियम 1956 की धारा 91 के तहत पटवार मण्डल मालीखेड़ा के आ.न. 1595 व कोटड़ी के आ.न. 2049 व 2050 में दर्ज निम्नानुसार प्रकरणो में निर्णय किया जाकर निर्णय की पालना में दिनांक 27.01.2026 व दिनांक 28.01.2025 को मौके पर निम्न व्यक्तियों के अतिक्रमण को मय पुलिस जाप्ते के तहसीलदार कोटड़ी द्वारा गठित राजस्व टीम प्रभारी नायब तहसीलदार कोटड़ी के नेतृत्व में भू—अभिलेख निरीक्षक कोटड़ी एवं नन्दराय प.ह. कोटड़ी, मालीखेड़ा, मंशा, पारोली, रासेड़, नन्दराय सयुक्त टीम उपलब्ध संसाधन(जेसीबी.) द्वारा अतिक्रमण हटवाये गये।

क्र.स.	ग्राम का नाम	प.ह.	प्रकरण सं.	अतिक्रमी नाम	आराजी न.
1	कोटड़ी	कोटड़ी	23/2025	सलीम पिता कालू खां	2049
2	कोटड़ी	कोटड़ी	24/2025	सरफराज पिता कालू खां वगै.	2049
3	कोटड़ी	कोटड़ी	25/2025	सलीम पिता कालू खां	2049
4	कोटड़ी	कोटड़ी	26/2025	दिनेश पिता जगदीश शर्मा	2049
5	कोटड़ी	कोटड़ी	27/2025	दिनेश, भवंर,राजेन्द्र, पिता जगदीश शर्मा	2049
6	कोटड़ी	कोटड़ी	28/2025	मनीष पिता मनोहर शर्मा	2049
7	कोटड़ी	कोटड़ी	29/2025	हंसराज पिता शेषराज बिड़ावत	2049
8	कोटड़ी	कोटड़ी	30/2025	संजय पिता बजरंग	2049
9	कोटड़ी	कोटड़ी	31/2025	धर्मचन्द पिता दलफत	2049

				डांगी	
10	धायलो का खेड़ा	मालीखेड़ा	5/2025	आशाराम पिता प्रभू	1595
11	धायलो का खेड़ा	मालीखेड़ा	6/2025	बाबू पिता प्रभू लाल	1595
12	धायलो का खेड़ा	मालीखेड़ा	9/2025	आत्माराम पिता गोपाल	1595
13	धायलो का खेड़ा	मालीखेड़ा	10/2025	गोपाल पिता बालु	1595
14	धायलो का खेड़ा	मालीखेड़ा	16/2025	सेन समाज सात्रावास	1595
15	धायलो का खेड़ा	मालीखेड़ा	17/2025	जैन समाज	1595
16	धायलो का खेड़ा	मालीखेड़ा	18/2025	लक्ष्मण दास चैला श्रीराम दास	1595

उक्त हटाये गये अतिक्रमण के सम्बध में विस्तृत रिपोर्ट पूर्व में तहसीलदार कोटड़ी द्वारा उनके पत्रांक 142–43 दिनांक 30.01.2026 से इस कार्यालय को प्रस्तुत की गई जो इस कार्यालय के पत्रांक एनजीटी/2026/70 दिनांक 30.01.2026 से श्रीमान को प्रेषित की गई है। सुलभ संदर्भ हेतु प्रति संलग्न है।

3. तहसीलदार कोटड़ी की रिपोर्ट अनुसार न्यायालय तहसीलदार कोटड़ी के यहां भू राजस्व अधिनियम 1956 की धारा 91 के तहत दर्ज प्र.सं. 22/2025 का निस्तारण दिनांक 02.02.2026 को किया जाकर **अतिकमी श्री .....द्वारा किये गये अवैध अतिक्रमण को हटवा दिया गया है ।** जिसकी प्रति (बेदखलीनामा) संलग्न है एवं इसी प्रकार **दर्ज प्र.सं. 08/2025 में अतिकमी बालू पिता बंशीलाल हरिजन के विरूद्ध निर्णय पारित कर किये गये अतिक्रमण से बेदखल करने के आदेश पारित किये गये है ।**

4. इसी प्रकार धारा 91 में दर्ज निम्न प्रकरणो के सम्बध में तहसीलदार न्यायालय कोटड़ी में **सुनवाई जैरकार है ।** जिसके सम्बध में तहसीलदार द्वारा रिपोर्ट प्रस्तुत की गई कि निम्नानुसार क्र.सं. 01 से 09 तक **के प्रकरणों में अतिक्रमियों द्वारा दोरान सुनवाई के प्रार्थना पत्र मय** माननीय राजस्थान उच्च न्यायालय जोधपुर द्वारा पारित आदेश पेश किया जिसके अनुसार माननीय राजस्थान उच्च न्यायालय जोधपुर द्वारा पृथक्–पृथक् आदेश पारित कर निर्देशित किया गया है, पारित आदेश की प्रति प्राप्त होने की दिनांक से अतिक्रमियों को (पीटिशिनर) समुचित सुनवाई का अवसर देते हुए 4 सप्ताह के भीतर–भीतर कार्यवाही की जावे। तब तक याचिकाकर्ताओं के विरूद्ध कोई दंडात्मक कार्यवाही नहीं की जावे। आदेश की प्रतियां संलग्न है। **उक्त प्रकरणो में सुनवाई हेतु तहसीलदार कोटड़ी द्वारा आगामी तारीख पेशी दिनांक 26.02.2026 नियत की गई है ।**

अवशेष धारा 91 के प्रकरण जो तहसीलदार न्यायालय में विचाराधीन है निमनानुसार है ।

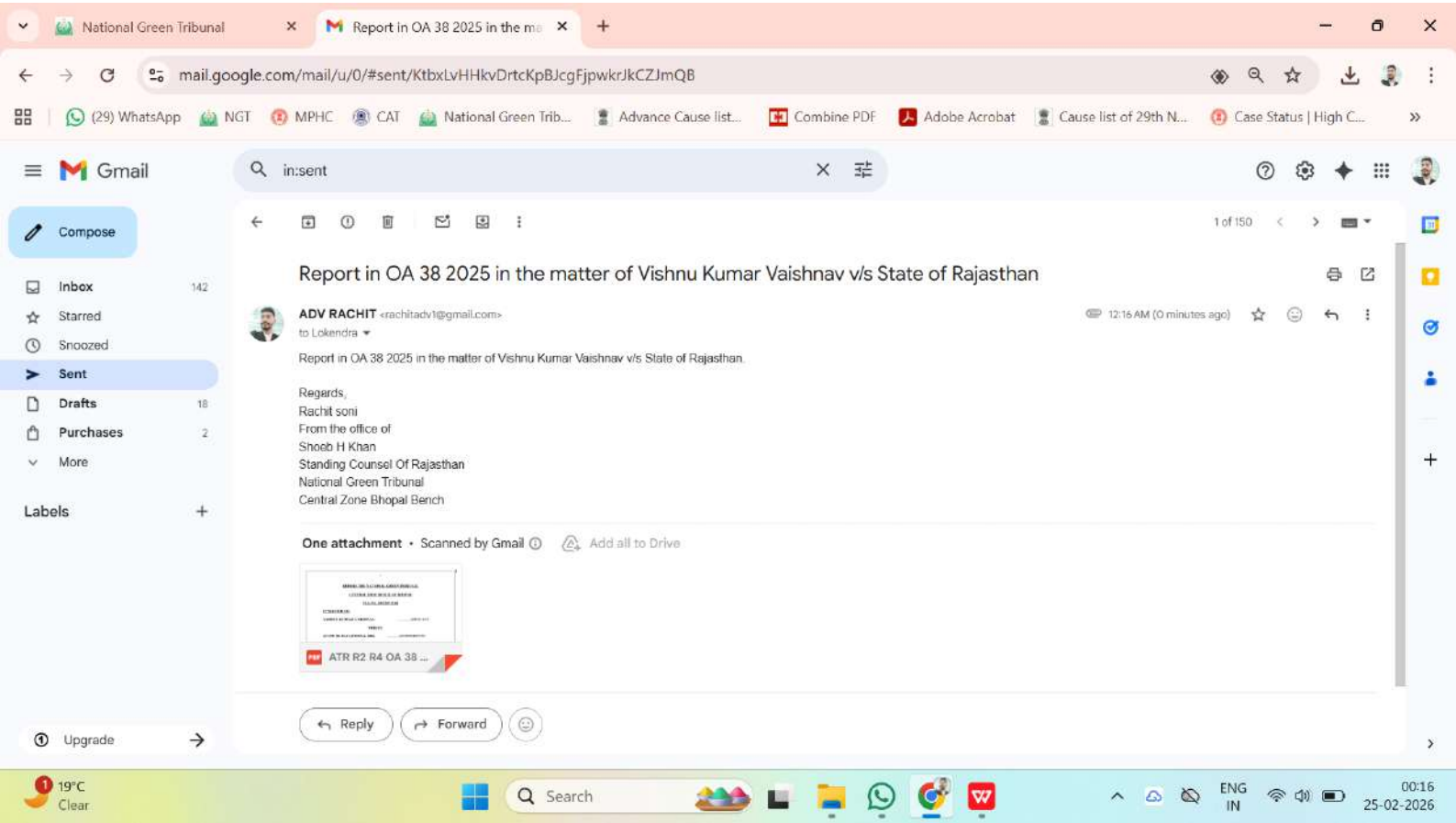
क्र. स.	ग्राम का नाम	प.ह.	प्रकरण सं.	अतिक्रमी नाम	आ. न.
1	कोटड़ी	कोटड़ी	19/2025	हकीम खां पिता नूर मोहम्मद मेवाती	2050
2	कोटड़ी	कोटड़ी	20/2025	आमिर खां पिता नूर मोहम्मद मेवाती	2050
3	कोटड़ी	कोटड़ी	21/2025	मुनीर खां पिता नूर मोहम्मद मेवाती	2050
4	धायलो का खेड़ा	मालीखेड़ा	07/2025	नवनीत पिता सुरेश गोधा	1595
5	धायलो का खेड़ा	मालीखेड़ा	11/2025	कैलाश पिता उदयलाल जाट	1595
6.	धायलो का खेड़ा	मालीखेड़ा	12/2025	दुर्गालाल पिता कन्हैयालाल	1595

				आचार्य	
7.	धायलो का खेड़ा	मालीखेड़ा	13/2025	सुखदेव पिता रामनिवास जाट	1595
8.	धायलो का खेड़ा	मालीखेड़ा	14/2025	प्रवीण पिता बालमुकुंद व्यास	1595
9.	धायलो का खेड़ा	मालीखेड़ा	15/2025	महावीर पिता बंशीलाल सोनी	1595

अतः तहसीलदार कोटड़ी से प्राप्त रिपोर्ट अनुसार रिपोर्ट श्रीमान् की सेवा में सादर प्रेषित है ।

संलग्नः– मौका पर्चा किता 2 (दिनांक 27,28.01.2026), बेदखलीनामा,
माननीय राजस्थान उच्च न्यायालय जोधपुर द्वारा पारित आदेश की छायाप्रति।

उपखण्ड अधिकारी
कोटडी, भीलवाडा


National Green Tribunal
Report in OA 38 2025 in the ma
mail.google.com/mail/u/0/#sent/KtbxLvHHkvDrtcKpBJcgFjpwkrJkCZJmQB
(29) WhatsApp
NGT
MPHC
CAT
National Green Trib...
Advance Cause list...
Combine PDF
Adobe Acrobat
Cause list of 29th N...
Case Status | High C...
Gmail
in:sent
Compose
Inbox 142
Starred
Snoozed
Sent
Drafts 18
Purchases 2
More
Labels
Upgrade
1 of 150
Report in OA 38 2025 in the matter of Vishnu Kumar Vaishnav v/s State of Rajasthan
ADV RACHIT <rachitadv1@gmail.com>
to Lokendra
12:16 AM (0 minutes ago)
Report in OA 38 2025 in the matter of Vishnu Kumar Vaishnav v/s State of Rajasthan.
Regards,
Rachit soni
From the office of
Shoeb H Khan
Standing Counsel Of Rajasthan
National Green Tribunal
Central Zone Bhopal Bench
One attachment • Scanned by Gmail
Add all to Drive
ATR R2 R4 OA 38 ...
Reply
Forward
19°C
Clear
Search
ENG
IN
00:16
25-02-2026